

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.06-IA/722(AHM)2024
in
CP(IB) 487 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India & Anr
V/s
Shirpur Power Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 03/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms.Prachiti Shah, Adv.
For the Respondent :

ORDER

Learned Counsel for the applicant seeks adjournment in the matter which is allowed.

It is noted that there is no resolution of the SCC for seeking extension of liquidation period.

Re-list on 04.06.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)